

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. 348/93.

Dt. of Decision : 17.6.94.

Smt. R. Jayalakshmi

.. Applicant

Vs

1. Sr. Superintendent of Post Offices,
Srikakulam Dn., Srikakulam.
2. The Chief Postmaster-General,
A.P. Circle, Hyderabad.
3. The Director-General,
Department of Posts, Dak Sadan, ^{Parliament Street;}
New Delhi. .. Respondents.

Counsel for the Applicant : Mr. S. Ramakrishna Rao

Counsel for the Respondents : Mr. V. Bhimanna, Addl.CGSC.

CORAM:

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

THE HON'BLE SHRI T. CHANDRASEKHARA REDDY : MEMBER (JUDL.)

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25/6/94
J.S.H.

OA 348/93.

Dt. of Decision: 17-6-94.

(ORDER PASSED BY HON'BLE SHRI A.B.GORTHI,
MEMBER (A)).

* * *

The applicant herein is the widow of late Sri R.Gandhi Acharya who, while working as Sub-Post Master Kasibugga died on 15-2-92. By that time he had rendered ~~been~~ 29 years of service and had he ~~been~~ alive, he would have served for another 8 years. On the death of the employee the applicant requested the concerned authorities for giving ~~second~~ compassionate appointment to her/son (R.Tulasi Krishna) aged about 19 years.

2. The Respondents having considered the claim of the applicant rejected the same on the ground that the family of the applicant could not be ~~said~~ ⁱⁿ turned to be ~~any~~ any indigent circumstances as such. The family received more than one lakh rupees as terminal benefits besides monthly family pension of Rs.1500/-.

3. Heard learned counsel for both the parties. Shri Ramakrishna Rao, learned counsel for the applicant has stated that as the employee was suffering from heart disease the family had to incur heavy expenditure and ran into a debt of Rs.60,000/-. Further, the eldest son (Mulari Krishna) aged 22 years is also suffering from some congenital heart disease and as such is unable to seek any employment. Thus the eldest son is more of a financial

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liability than an asset to the family. The applicant has a minor daughter aged 17 years who is yet to be married.

The applicant's counsel urges that all the circumstances ^{here} ~~should~~ ~~be~~ ^{cannot} seem to have given due consideration by the Respondents.

4. Shri V.Bhimanna, learned standing counsel for the Respondents stated that at the time of seeking compassionate appointment to the second son, the applicant did not disclose that her elder son was medically incapacitated for any job or that the family incurred a heavy debt of Rs.60,000/-.

5. In view of the above facts and circumstances we deem it just and proper to dispose of this application with the following directions :-

(a) The Public Relations Officer or some other responsible officer of the department will be deputed by the Respondents to enquire and verify the contention of the applicant that her elder son was not doing any work on account of his medical disability;

(b) It ^{will} also be verified whether the applicant's family incurred a debt to the extent of Rs.60,000/-;

(c) On receipt of the report of the deputed officer, the question whether the second son of the applicant should ~~not~~ ^{not} be granted compassionate appointment will be considered in accordance with the extant rules and on the basis of the report received by the said official.

6. Original Application is disposed of with the above directions with no order as to costs.

T - U
(T.CHANDRASEKHAR REDDY)

Member (J)

thru
(A.B.GORTHY)

Member (A)

Dated: 17th June, 1994.
Dictated in Open Court.

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Amulya
Deputy Registrar(J)

Copy to:-

1. The Senior Superintendent of Post Offices, Srikakulam Division, Srikakulam.
2. The Chief Postmaster General, A.P.Circle, Hyderabad.
3. The Director General, Department of Posts, Dak Sadan, ~~Parliament~~—Street, New Delhi.
4. One copy to Mr.S.Ramakrishna Rao, Advocate, CAT, Hyderabad.
5. One copy to Mr.V.Bhimanna, Addl.CGSC., CAT, Hyderabad.
6. One copy to Library, CAT, Hyderabad.

One copy.

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COMPARED BY

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. GERTHI : MEMBER(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER(CUDL)

AND

THE HON'BLE MR. R. RANGARAJAN : MEMBER(A)

Dated: 17-6-1994.

ORDER/JUDGMENT:

M.A./R.A/C.A. No.

in

O.A.No. 348/93

T.A.No.

(W.P.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions

Dismissed.

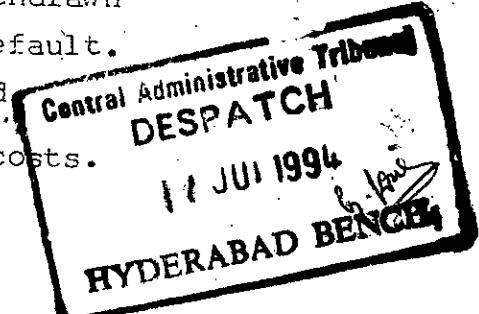
Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered

No order as to costs.

pvm



J. S. Patel